

[Shri A. C. George]

- (ii) S. O. 3406 published in Gazette of India dated the 30th September, 1971 regarding management of the Swadeshi Cotton and Flour Mills Limited, Indore. [Placed in Library. See No. LT-1176/71]

13'08 hrs.

### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Contempt of Courts Bill, 1971, which has been passed by the Rajya Sabha at its sitting held on the 22nd November, 1971."

### CONTEMPT OF COURTS BILL

AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Contempt of Courts Bill, 1971, as passed by Rajya Sabha.

### COMMITTEE ON PUBLIC UNDERTAKINGS

REPORT AND MINUTES

SHRI M. B. RANA (Broach) : I beg to present the following Report and Minutes of the Committee on Public Undertakings :

- (1) First Report on Hindustan Steel Limited.
- (2) Minutes of the sittings of the Committee on Public Undertakings (1970-71 and 1971-72) relating to

the First Report of the Committee on Hindustan Steel Limited.

13'10 hrs.

### STATEMENT RE: DERAILMENT OF TRAIN NO. 7-DOWN PURI-HOWRAH EXPRESS

MR. SPEAKER : The Railway Minister.

You can lay the statement on the Table of the House.

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : I beg to lay the statement regarding derailment of Train No. 7 Down Puri-Howrah Express between Retang and Bhubaneswar stations of the South Eastern Railway on 28.11.71.

#### Statement

On 28.11.1971 at about 19:50 hours train No. 7 Down Puri-Howrah Express with a load of 17 bogies and hauled by two steam engines in front was running between Retang and Bhubaneswar stations on the Waltair-Howrah double line broad gauge section of Khurda Road Division of the South Eastern Railway. The front engine and the second and the third bogies derailed. The second engine alongwith first, fourth and fifth bogies derailed and capsized at Km. 440/3 obstructing both the lines.

As a result of the accident, 6 persons including three railway employees were hurt grievously. Eight persons including two railway employees sustained minor injuries.

Immediately on receipt of the information Medical Van from Khurda Road accompanied by doctors was rushed to the site. The State Government Hospital ambulance vans, which had also been called in, reached the site at 20:45 hours. The injured were removed to the hospitals. Relief train from Khurda Road accompanied by railway and police officers left for the site at 21:05 hours. The Senior Deputy General Mana-

ger, South Eastern Railway accompanied by Heads of the Departments and the Additional Commissioner of Railway Safety also proceeded to the site.

*Ex-greua* payment has been arranged for the injured.

The Additional Commissioner of Railway Safety, Calcutta will hold a statutory inquiry into the accident at Bhubaneswar on 2nd December, 1971.

### Re. SITUATION ON BORDER

SHRI SAMAR GUHA (Contai) : Sir, I want to draw your attention to one thing. For the last four days, a series of fightings are going on inside the Indian territory and it is reported that over 50 tanks were employed by the Pakistani army inside the Indian territory...

MR. SPEAKER : You should first get my permission.

SHRI SAMAR GUHA : Parliament, when it is in session, has a right to have some report from the Defence Minister. We are very glad to have reports about Mukti Bahini from radio or from newspapers. It is reported that over 50 tanks were employed by the Pakistani army inside Indian territory and for the last four days this confrontation is going on. When the House is in session, we have the right to know about it...

MR. SPEAKER : First you must get my permission. I have not permitted you to speak.

SHRI SAMAR GUHA : Is it not the right of this House or the obligation of the Government to keep this House informed ?

MR. SPEAKER : You should have waited for my permission.

SHRI SAMAR GUHA : I have drawn your notice many times that it is the duty of the Government to keep this House in-

formed about these things happening. Our territory is being violated and inside our territory more than 50 Pakistani tanks...

MR. SPEAKER : You are speaking without my permission.

SHRI SAMAR GUHA : The Government should come with a statement about it.

SHRI S. M. BANERJEE (Kanpur) : I rise on a point of order, Sir.

MR. SPEAKER : On what ?

SHRI S. M. BANERJEE : On this.

MR. SPEAKER : I had not permitted him. He was speaking without my permission. There cannot be a point of order on that.

SHRI S. M. BANERJEE : I am asking for your permission.

MR. SPEAKER : I am not giving. There is nothing before the House.

SHRI S. M. BANERJEE : Shri Samar Guha said about Pakistani tanks inside our territory and the fighting going on... (*Interruption*). We are beating them everywhere. They will be thrown out. Why worry about it ? (*Interruptions*).

MR. SPEAKER : Order, order. I have not allowed it.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : I request the Defence Minister, through you, to make a statement on the latest situation. You can ask him to make a statement.

SHRI P. K. DEO (Kalahandi) : It is a very serious matter. The Minister should make a statement... (*Interruptions*)

MR. SPEAKER : Order, please.

यह अच्छा मजाक है रोज कुछ न कुछ होता रहता है। एक बैठता है तो दूसरा खड़ा हो जाता है। हर वक्त आप सवार रहते हैं।